

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDBAD BENCH
ORIGINAL APPLICATION NO 426 OF 2018**

Dated, this 1st day of November, 2018

CORAM: HON'BLE MS ARCHANA NIGAM, MEMBER (A)

Shri Manikandan,
Son of Shri Pichumuthu,
Age : 39 years, working as Trolleyman
In the office of the respondents,
Residing at : E/16-C Dehgam Railway Colony,
Nandol, Dahegam – 382 605. ... Applicant.

By Advocate Shri M S Trivedi

V/s

- 1 Union of India through
The General Manager,
Western Railway,
Churchgate, Mumbai – 400 020.
- 2 The Divisional Railway Manager (E),
O/o. DRM, Western Railway, Ahmedabad Division,
Opp. GCS Hospital, Naroda Road,
Amdupura, Ahmedabad-382 345.
- 3 Senior Divisional engineer,
O/o. Sr. DEN, Western Railway,
Ahmedabad Division, Opp. GCS Hospital,
Naroda Road, Amdupura, Ahmedabad-382 345. ... Respondents

By Advocate Ms A B Makwana(absent)

O R D E R

HON'BLE MS ARCHANA NIGAM, MEMBER (A)

- 1 The applicant who joined as Trolleyman on compassionate ground was initially granted the Grade Pay of Rs 1900/- by the respondents on 07.03.1998, submits that he had joined the respondents department in the year 1998 and had completed 12 years in the year 2010, thereafter as per MACP Scheme effective from 2008, the applicant is

entitled for 1st MACP in the year 2008, on completion of 10 years which ought to have been given by the respondents. The same is given from year 2014 i.e., after 6 years from the date of entitlement which requires to be seen seriously by the Tribunal. In addition applicant states that juniors to him were called for selection for GP Rs.2800/- ignoring the applicant was deprived of the same. Therefore he made a representation dated 31.10.2017 (Annexure A/1) to the Sr. DEN (respondent no.3) and also a reminder dated 02.04.2018 to enquire into the matter as to how his name was left out.

2 Since no reply has been received by him to the said representation dated 31.10.2017 and the reminder dated 02.04.2018 from the respondents, he has filed this OA seeking a direction to the respondents to consider his request and assign correct/proper seniority position and consequential benefits at par with his juniors and arrears with 12% interest thereon.

3 Today when the matter was taken up for admission, learned counsel for applicant Shri M S Trivedi submitted that he will be satisfied if a time bound direction is given to the respondents to consider the representation.

4 Taking view of the entirety the respondent no.3 is directed to decide the representation of the applicant dated 31.10.2017 (Annexure A/1) and pass a reasoned and speaking order within two months from the date of receipt of a copy of this order.

5 With the aforesaid direction the OA stands disposed of.

(Archana Nigam)
Member(A)

abp

